

**IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI**  
**COURT-VI**

Item No. 602  
IB-201/ND/2023

**IN THE MATTER OF:**  
**Ms. Anitha Niranjana**

...PETITIONER

**Vs.**

**M/s. CIM Global India Pvt. Ltd.**

...RESPONDENT

**Section**  
**U/s 9 of IBC, 2016**

**Order delivered on 10.07.2024**  
**HYBRID HEARING (PHYSICAL & VC)**

**Coram:**  
**SHRI MAHENDRA KHANDELWAL, HON'BLE MEMBER (JUDICIAL)**  
**SHRI RAHUL BHATNAGAR, HON'BLE MEMBER (TECHNICAL)**

**PRESENT:**

**For the Petitioner/Operational Creditor :**

**For the Respondent/Corporate Debtor** :Adv. Fanish Kumar Rai with Adv.  
Gaurav Sahdev

**ORDER**

None appears on behalf of the Operational Creditor, at the time of hearing of the matter. Written submissions in terms of order dated 18.03.2024 are also not available on the e-portal, on behalf of the Operational Creditor.

Ld. Counsel on behalf of the Corporate Debtor is present and their written submissions are now reflected on the e-portal. List the matter on **26.07.2024.**

**Sd/-**  
**(Rahul Bhatnagar)**  
**Member (T)**

**Sd/-**  
**(Mahendra Khandelwal)**  
**Member (J)**